

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

TUESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 34 OF 2025

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred Against the Order dated 09/07/2024 in W .P No. 16799 of 2024 on the file of the High Court.

Between:

1. Smt. Ruqia Fatima, W/o. Kaleemuddin Quadri, Age 71 years, Occ- Housewife, R/o. H.No. 19-5-19, Kishan Bagh, Hyderabad.
2. Smt. Ameena Fatima, W/o. Hamid Hussaini, Age- 68 years, Occ- Housewife, R/o. H.No. 5-9-1069, Gunfoundry, Hyderabad.
3. Smt. Zaihara Fatima, W/o. Laic Md. Ikbal, Age- 66 years, Occ- Housewife, R/o. H.No. 10-5-3/2/1/E, Masab Tank, Hyderabad.
4. Smt. Sugara Fatima, W/o. Nadeem, Age- 61 years, Occ- Housewife, R/o. H.No. 8-2-399/A/2, Road No.5, Banjara Hills, Hyderabad
5. Syed Akbar Nizamuddin Hssaini, S/o Late. Syed Qutubuddin Hussaini, Age 67 years, Occupation- Business, R/o. H.No.5-6-535, Nampally, Hyderabad.
6. Syed Alimuddin Hussaini, S/o, Late Syed Qutubuddin Hussaini, Age- 57 years, Occ- Business, R/o H.No. 5-5-535, Nampally, Hyderabad
7. Syed Samsamuddin Hussaini, S/o Late Syed Hashim Hussaini age- 48 years, Occupation- Business, R/o H.No.5-6-530, Nampally, Hyderabad
8. Syed Ethashamuddin Hussaini, S/o. Late Syed Hashim Hussaini, Age- 43 years, Occ- Business, R/o. H.No.5-6-530, Nampally, Hyderabad.
9. Smt, Imtiyaz Banu, W/o. Syed Alahaq Ahmed, Age- 47 years, Occ- Housewife, R/o. H.No. 5-6-530, Nampally. Hyderabad
10. Syed Sabir Hussaini, S/o. Late Syed Zainulabeddin Hussaini, Age- 59 years, Occ- Business, R/o. H.No. 20-4-1162, Charminar, Hyderabad
11. Smt. Akber Fatima, W/o. Syed Akber Nizamuddin Hussaini, Age- 57 years, Occ- Housewife Daughter of Late Syed Zainulabeddin Hussaini, R/o. Nampally, Hyderabad.
12. Smt. Moinunnisa Begum, W/o. Mohd. Khaleque, Age- 68 years, Occ- Housewife legal heirs of Late Azizunnisa Begum R/o. Masab Tank, Hyderabad.
13. Smt, Shamasunnisa Begum, W/o. Zahed Ali Khan, Age - 59 years, Occ- Housewife, Legal heirs of Late Azizunnisa Begum R/O. Mir Alam Tank, Hyderabad.
14. Zahid Ali Khan, S/o- Late Abid Ali Khan, Age 71 years, Occ- Business, legal heirs of Late Muneerunnisa Begum, R/o. Mir Alam Tank, Hyderabad
15. Shahid Ali Khan, S/o- Late Abid Ali Khan, Age 68 years. Occ- Business, legal heirs of Late Muneerunnisa Begum, R/o. Mir Alam Tank, Hyderabad.
16. Smt. Sabera Fatima, D/o. Late Abdul Khader. Age- 57 years, Occ- Housewife, legal heir of Late Butul Fatima R/o. Nampally, Hyderabad,

17. Sakeena Fatima, W/o Shaik Osman, age 42 years. Occupation- Housewife, R/o H.No. 5-6-530. Nampally. Hyderabad

Petitioners are represented by their GPA Holder Syed Bandenawz Hussiani, S/o Syed Zainulabeddin Hussaini, Age 38 years Occ. Business R/o 8-2-602/38/2, Road No. 10, Banjara Hills, Hyderabad.

18. Syed Bandenawz Hussiani, S/o Syed Zainulabeddin Hussaini, Age 38 years Occ Business R/o 8-2-602/38/2, Road No. 10, Banjara Hills, Hyderabad.

...PETITIONERS/APPELLANTS/THIRD PARTY

AND

1. Anantha Rameshwari Devi, W/o A. Raghunath Reddy, Aged about 66 Years, Occ- House Wife, R/o H.No. 3-22/1 Pasumamla Village, Abdullapurmet Mandal, Ranga Reddy District, Telangana State- 501 505.
2. Sama Prabhakar Reddy, S/o Sama Narsimha Reddy, Aged about 49 Years, Occ Business, R/o H No 6-1-7/P11 HIG Phasel Hill Colony. Vanasthalipuram Ranga Reddy District. Telangana State 500 070.
3. The State of Telangana, Rep by its Principal Secretary Revenue (Registration AND Stamps) Department, Dr B R Ambedkar Telangana State Secretariat Hyderabad.
4. The District Registrar, Ranga Reddy.
5. The Sub Registrar, Pedda Amberpet, Ranga Reddy District

...RESPONDENTS/RESPONDENTS

IA NO: 4 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of order passed in WP No. 16799 of 2024 dated 09/07/2024 pending disposal of the writ appeal

Counsel for the Appellant: Ms. SAGARIKA LOYA

Counsel for the Respondent Nos.1&2:SRI RAJESH MADDY

**Counsel for the Respondent Nos. 3to5: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE (STAMPS AND REGISTRATION)**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.34 of 2025

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Sagarika Loya, learned counsel for the appellants.

Mr. Rajesh Maddy, learned counsel for the respondents No.1 and 2.

Mr. Muralidhar Reddy Katram, learned Government Pleader Revenue (Stamps and Registration) for the respondents No.3 to 5.

2. This intra court appeal is filed against the order dated 09.07.2024 passed in W.P.No.16799 of 2024.

3. Admittedly, the appellants are not parties to the order which has been impugned in this intra court appeal. The aforesaid order, therefore, does not bind the appellants.

4. In view of law laid down by the Supreme Court in **Shivdev Singh v. State of Punjab**¹ as well as Division Bench of this Court in **Palavalasa Padmanabham v. State of Andhra Pradesh**², the appellants have the remedy of review available before the learned Single Judge.

5. Therefore, the writ appeal is disposed of with the liberty to the appellants to seek review of the order dated 09.07.2024 passed by the learned Single Judge.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

¹AIR 1963 SC 1909
² 2003(4) ALD 449(DB)

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SD/-B. SATYAVATHI
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary Revenue (Registration and Stamps) Department, Dr B R Ambedkar Telangana State Secretariat, T.S., Hyderabad.
2. The District Registrar, Ranga Reddy.
3. The Sub Registrar, Pedda Amberpet, Ranga Reddy District
4. One CC to Ms. SAGARIKA LOYA, Advocate [OPUC]
5. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad [OUT]
6. One CC to SRI. RAJESH MADDY, Advocate [OPUC]
7. Two CD Copies

BM
BS

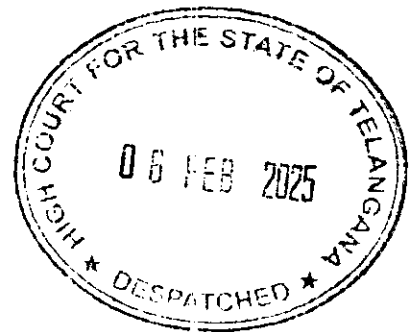
¹ AIR 1963 SC 1909
² 2003 (4) ALD 449 (DB)

HIGH COURT

DATED:07/01/2025

JUDGMENT

WA.No.34 of 2025



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

(10)

lcp
28/1/25